THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c). No decision has been taken by the Government for importing sugar. The possibility of importing sugar in exchange for foodgrains is, however, being examined.

Allocation of Sugar to West Bengal

- 977. SHRIMATI KANAK MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:
- (a) what is the quantum of sugar allotted to West Bengal, month-wise; during the period from November 1979 to February, 1980;
- (b) what was the quantum in the form of (i) levy sugar and (ii) free sale sugar;
- (c) what is the quantum actually made available to the State Government month-wise during the period from Novembe_r 1979 to February, 1980, in the form of (i) levy sugar and (ii) free sale sugar.
- (d) whether Government are aware that due to non-availability of sugar West Bengal Government have not been able to sell sugar through ration shops; and
- (e) if so, what are the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R V. SWAMINATHAN): (a) to (c). With the coming into operation of partial control on sugar with effect from 17-12-1979, West Bengal State was allotted 8,109 tonnes of Levy quota for part December, 1979 and 21,994 tonnes of levy quota for each of the months of January and February,

1980 for distribution to the consumers through fair price shops. The quantity of levy sugar despatched from the factories by the Food Corporation of India who are arranging the lifting of Sugar from the factories on behalf of the State Government, was $5{,}102$ tonnes upto $31{-}1{-}1980$ and a further quantity of $19{,}499$ tonnes was des-

patched by the Corporation during Febuary, 1980.

Under the partial control policy there is no allotment of frwe sale sugar to any State. The Wholesale licenced dealers in a State can purchase free sale sugar from any factory in the country against the month, ly free sale quota being released to various sugar factories.

(d) and (e). The distribution of levy sugar at the retail level is being arranged by the State Government. Various steps have been taken to expedite the despatches of levy sugar and the movement to West Bengal has been arranged by special rakes from the factories in Maharashtra and Uttar Pradesh to clear the backlog of un-lifted sugar within a short period.

Civil amenities in Gangaram Vatika Colony

978. SHRI SUJAN SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that an old colony known as Gangaram Vatika near Tilak Nagar, is not looked after by the Municipal Corporation of Delhi;
- (b) if so, what are the reasons for not bringing it within the Municipal limits; and
- (c) by when the said colony is likely to be provided with Municipal facilities?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI); (a) Yes, Sir. The services of this colony have not yet been taken over by the Municipal Corporation of Delhi.

- (b) This is a private colony and services of this colony have not yet been taken over by the Municipal Corporation of Delhi as neither the colonizer no_r the house owners/plot owners have so far fulfilled the requirements of the procedure laid down for transfer of various services to the M.C.D.
- (c) The Municipal facilities can be provided as and when the cost of deficient development of various services is paid to the Municipal Corporation of Delhi either by the colonizer or by the house owners/plot owners.